

ITEM NO.16

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 45/2023

NARENDRA GOUR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.
(FOR ADMISSION)

Respondent(s)

Date : 03-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Aruneshwar Gupta, Sr. Adv.
Mr. Aditya Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are unimpressed by the nature of the prayers made and the averments and thus, put to the learned counsel that in the present format the Writ Petition cannot be entertained.

Learned counsel for the petitioner seeks to withdraw this petition and submits that he will file a petition praying for appropriate reliefs as the issue is confined to the management by the Government of movable and immovable properties of religious places belonging to the majority community.

The Writ Petition is dismissed as withdrawn with liberty as aforesaid.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)